

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 87269 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/568/18-19 dated 29.03.2019 passed by the Commissioner of Customs, Central Excise & GST (Appeals), Nagpur.)

M/s Berar Finance Ltd.
Avinisha Tower, Mehadia Square,
Dhantoli, Nagpur, Maharashtra – 440 012.

.....Appellant

VERSUS

Commissioner of Central Excise
& Service Tax, Nagpur
P. O. Box 81, Telangkhedi Road,
Civil Lines, Nagpur,
Maharashtra – 440 001.

.....Respondent

APPEARANCE:

None for the Appellant
Shri Sunil Kumar Katiyar, Assistant Commissioner Authorised
Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85732/2022

Date of Hearing: 04.08.2022

Date of Decision: 04.08.2022

None for the Appellant.

2. Written request for withdrawal of appeal is received from the Appellant Company alongwith copy of Form No. SVLDRS – 4 as proof of discharge certificate issued to it by the Respondent-Department

after the dispute has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, upon application filed by the Appellant.

3. Learned Authorised Representative is present in the court and submits that no outstanding dues against the Appellant, as reflected in Form No. SVLDRS – 4 submitted by him.

4. In view of the fact that the appeal stands dismissed as deemed withdrawn as per section 127(6) of Finance Act, 2019.

(Pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

sujeet